

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/GT/2019

Subject : Petition for determination of tariff for the Period from anticipated date of CoD during the period 2019-24 till 31.3.2024 for Neyveli New Thermal Power Station (1000 MW)

Petitioner : NLC India Limited

Respondents : TANGEDCO & 9 ors

Date of Hearing : **19.5.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Srishti Khindaria, Advocate, NLCIL
Shri Anil Kumar Sahni, NLCIL
Shri Nambirajan K., NLCIL
Shri Ravi S., NLCIL
Shri P. Ravikumar, NLCIL
Shri Srinivasan A., NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. B. Brajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Amalelu, TANGEDCO
Shri Darpan KM, Advocate, APEDCL/TSPCC
/TSNPDCL/KPTCL/BESCOM
Ms. Amrita Sharma, Advocate, APEDCL/TSPCC
/TSNPDCL/KPTCL/BESCOM
Shri Rajat Jonathan Shaw, Advocate, APEDCL/
TSPCC/TSNPDCL/KPTCL/BESCOM

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the Petitioner has filed its rejoinder to the replies filed by the Respondent TANGEDCO and Respondent KSEBL to the amended petition filed by the Petitioner on 21.4.2021. She also submitted that the Petitioner has filed additional submissions on the expenditure claimed towards Emission Control System (FGD) as per MOEF Notification dated 7.12.2015.



3. The learned counsel for the Respondent, TANGEDCO sought time to file its reply to the additional information filed by the Petitioner. The Commission adjourned the hearing and permitted the Respondent to file its reply to the additional submissions of the Petitioner.

4. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 6.6.2022:

- i. Revised and completely filled Form G with activity-wise reasons for the delay in Common facilities, specific to Unit-I and Unit-II separately. Further, GANTT/ CPM Chart based on the aforesaid activity data clearly showing the critical path, concurrent activities leading upto CoD of Unit I and Unit II.*
- ii. Justification for including projected expenditure towards Emission Control System (FGD) as per MoEF Notification dated 7.12.2015, before actual installation and commissioning, in the instant 2019-24 tariff determination petition.*
- iii. Reconciliation of the expenditure under various heads/ packages as submitted in Form B, Form D and Form Q as on Station CoD.*

5. The Respondents shall file their replies on or before 13.6.2022 after serving copy to the Petitioner, who shall file its rejoinder, if any, by 20.6.2022. The parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.

6. The matter shall be listed in due course for which a separate notice shall be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

